

SUPREME COURT OF INDIA

Dodsal Private Ltd.

Vs.

Delhi Electric Supply Undertaking of the Municipal Corporation of Delhi

C.A.Nos.2372-74 of 1987

(Kuldip Singh Singh, M.M.Punchhi, N.P.Singh, M.K.Mukherjee and S.Saghir Ahmad JJ.)

19.07.1996

ORDER

The Text below is only a summarized version of the order pronounced

Whether award made by arbitrator void in absence of agreement to refer dispute to arbitrator. Matter referred to larger Bench of Supreme Court.